

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 208 – IA/749(AHM)2022
ITEM No. 209 – IA/801(AHM)2022
In
C.P.(IB)/39(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Axis Bank Ltd
V/s
Cengres Tiles Ltd

.....Applicant

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / SRA : Mr. Ravi Pahwa, Advocate
For the Income Tax Dept. : Ms. Kinjal Vyas, Proxy Advocate for
: Maithili Mehta, Advocate

ORDER
(Hybrid Mode)

IA/749(AHM)2022

Learned Counsel for the applicant seeks more time to file written submissions. None appears for the respondent – ONGC.

IA/801(AHM)2022

Learned Counsel for the applicant / SRA submits that in compliance of last order he has provided the copy of the resolution plan to the Income Tax Department and also filed written submission, Learned Proxy Advocate appears for the Income Tax Department and stated that they have received the copy of resolution plan and their charge is prior to the CIRP period on the accounts of the Corporate Debtor.

Let written submissions be filed on behalf of the Income Tax Department also.

Re-list both the matters on 07.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)